

ITEM NO.41

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 92269/2021, in Criminal Appeal No(s). 799-800/2021

STATE OF U.P.

Appellant(s)

VERSUS

MEENA

Respondent(s)

IA No. 92269/2021 - EXEMPTION FROM FILING O.T.)

Date : 02-11-2022 These matters were called on for hearing today.

For Appellant(s)

Mr. Ankit Goel, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Despite last chance, having been granted, learned counsel for the petitioner has failed to file spare copies and fresh particulars, to effect service upon both the respondents.

Moreover, today also, none appears for the petitioner. Accordingly, matter be processed for listing before the Hon'ble Judge-in-Chambers, for further directions.

S.P.S. LALER
Registrar

VS